

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.723/2019

IN THE MATTER OF:

Vijender Singh

Applicant(s)

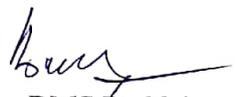
Versus

Govt. of NCT of Delhi.

Respondent(s)

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(Dr. BMS Reddy)  
Senior Environmental Engineer

Delhi

Dated 3/ December 2019

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**ACTION TAKEN REPORT**

1. That this Hon'ble Tribunal in above referred matter vide its order dated 18.9.2019 ordered as follows:

*"Grievance in this letter, which has been treated as an application, is against operation of unauthorized wooden bed factory in residential area of Village Mohammadpur, R.K. Puram, New Delhi 110066 causing sound and air pollution by use of thinner and other chemicals for polishing the furniture having potential for damage to health of the children. Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report...."*

2. That the site in question was inspected by a team consisting of officials of DPCC and Vasant Vihar Sub-Division on 04.10.2019. No industrial activity was observed in the said premises.

5. The status report may kindly be taken on record.



Dr. BMS Reddy  
Senior Environmental Engineer  
Delhi Pollution Control Committee

Delhi

Dated: